

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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THROUGH



G STANLY HEBZON SINGH



G VIGNESH



V ANANTHA KRISHNAN

COUNSEL FOR 30th RESPONDENT
No.1, Nallathambi Road, Pammal,
Chennai-600 075.
Email: team.legacylaw@gmail.com
Mobile No: 99401 78702

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,
Aged About 64 years occ: Organic farmer,
R/o H.No. 183, Sadashiva Heavens,
PeddaAmberpet village, Abdullapurmet Mandal,
Ranga Reddy district, Telangana -501505.
Mobile No:9391013054
Mail: Indiraramayogi@gmail.com

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,
Age About 26 years, H.No.2-6,
Chinna Ravirala, Abdullapurmet Mandal,
RangareddyDist, Telangana-501505.
Mobile No. 9666905777
Mail: advaravan@gmail.com

...APPLICANTS

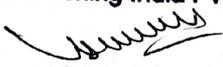
VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,
Union Ministry of Environment, Forest &CC,
Indira Paryavaran Bhavan,
New Delhi-110003.
Phone: 011 24695262,24695265
Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For Rock Crushing India Pvt. Ltd.


Managing Director

ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF
RESPONDENT NO.30

I. Chandrasekhar G, Son of Late. Balaiah aged about 75 years, Rep by its Proprietor of M/s. Rock Crushing India Pvt Ltd Sy No. 268, Chinnaraviryala Abdullapurmet Mandal, Ranga Reddy District. Telangana-500076, do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 30th Respondent herein i.e., **M/s. Rock Crushing India Pvt Ltd** herein and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

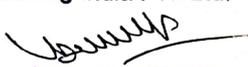
Business activity of the Respondent No.30:-

3. It is to submit that the Respondent No.30 herein is engaged in the business of operating an independent stone crusher at Sy No. 368, 268/1, ChinnaRavirala, Hayathnagar(M) Rangareddy district Telangana.

Reply of the Respondent No.30 as against the allegations raised by the Applicant:-

4. It is respectfully submitted that the Applicant in the present application has not raised any specific allegation against the present Respondent.

For Rock Crushing India Pvt. Ltd.


Managing Director

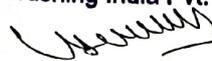
Nevertheless, the Respondent seeks to place on record its compliance with all statutory and regulatory directions before this Hon'ble Tribunal. Our submissions are set out below to emphasize that the activities of the Respondent are environmentally benign.

**FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD
IN RESPECT OF RESPONDENT NO.30;**

5. It is to submit that the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 20, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

1. The crusher has obtained CFO vide order dated 19.08.2021 which is valid upto 31.01.2031.
2. The industry has provided water sprinklers at all conveyors to avoid the dust emissions from the process.
3. The industry covered the sand conveyor with aluminum sheets to arrest the dust emissions.
4. The industry has provided 5 Nos. of separate elevated bunkers to hold the products.
5. The industry has provided metal roads within the industry premises.
6. The industry has provided cladding to the 2 Nos. of screens.

For Rock Crushing India Pvt. Ltd.



Managing Director

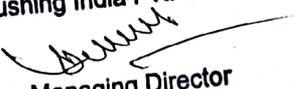
7. The crusher has provided wind breaking walls on 3 sides and one side ramp is existing.

8. The industry has developed green belt in vacant places.

5. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. 142/TSPCB/CFE/RRP/RO-RR1/HO/2022 dated 22.01.2022 (ANNEXURE-1) issued Consent to Establish to 30th Respondent for establishing a stone crusher in Sy No. 368, 268/1, ChinnaRavirala, Hayathnagar(M) Rangareddy District, Telangana and Pursuant thereto obtained Consent for Operate (CFO) in favour of 30TH Respondent (ANNEXURE-2) which is valid up to 31.01.2031, issued by the Member Secretary, TSPCB and the same have been subsequently renewed by the Board.
6. I further submit that, the Respondent No.30 has also obtained factory license from the Govt. of Telangana dated 25.01.2022 is annexed as (ANNEXURE-A3). These licenses, granted by the competent statutory authorities after due verification and satisfaction of all legal requirements, clearly establish that my operations are duly authorized and in strict compliance with the governing laws.

In the foregoing submissions and the documents annexed hereto, it is most respectfully submitted that Respondent No.30 has fully complied with all conditions enumerated in the Consent to Operate issued by the Board. The Applicant has impleaded the present Respondent without any substantive evidence to demonstrate that any violation causing harm to

For Rock Crushing India Pvt. Ltd.


Managing Director

the environment or the public. Accordingly, the present application against the Respondent is liable to be dismissed in limine with exemplary cost.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary cost, insofar as there are no allegations whatsoever against the present Respondent No.30, either by the Applicant or by the PCB, and the impugned application is therefore devoid of any merit, unsustainable in law, and based entirely on conjecture and assumptions.
- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

VERIFICATION

I. Chandrasekhar G, Son of Late. Balaiah aged about 75 years Rep by its Proprietor M/s. Rock Crushing India Pvt Ltd Sy No. 268, Chinnaraviryala Abdullapurmet Mandal, Ranga Reddy District. Telangana-500076, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

Rock Crushing India Pvt. Ltd.



Managing Director

RESPONDENT NO.30

	TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500
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CONSENT ORDER FOR ESTABLISHMENT (EXPANSION) - ORANGE CATEGORY

Order No. 142/TSPCB/CFE/RRD/RO-RR-I/HO/2022

Date: 22.01.2022

Sub:	TSPCB – CFE - M/s. Rock Crushing India Pvt. Ltd., Sy. No. 368, 268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District – Application for CFE for Expansion - Consent for Establishment for expansion of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.
Ref:	1. CFO Order dt: 19.08.2021. 2. Application for CFE Expansion dt. 29.12.2021 (Application No. 3522360). 3. RO's verification report dt: 07.01.2022. 4. CFE-CFO Committee Meeting held on 13.01.2022. 5. RO's e-mail dt. 19.01.2022.

- M/s. Rock Crushing India Pvt. Ltd., Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District obtained CFO of the Board vide reference 1st cited for Rough stone, Road material and Rock sand – 6 Lakh MT/annum.
- The industry, vide reference 3rd cited, submitted application seeking Consent for Establishment (CFE) for expansion with production capacity as mentioned below and with proposed project cost of Rs. 8.90 Crore (after expansion).

S. No.	Name of the Products	Existing Capacity	Capacity after expansion
1	Rough stone, Road material and Rock sand	6 Lakh MT/Annum	4000 TPD

- As per the application, the above activity is to be located within the existing premises and additional land acquired, at Sy. No. 368, 268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District, in an area of 5.0 Acres.
- The above site was inspected by the Asst. Environmental Engineer, T.S. Pollution Control Board, Regional Office, RR-I on 04.01.2022 and observed that the industry is surrounded by:

North: Barren Lands;
 South: Quarry;
 East: M/s. GMR Crusher & M/s. VKA Crusher
 West: Quarry.

- The Board, after careful scrutiny of the application and additional information submitted by the industry, verification report of the Regional Officer and after examining in the CFE-CFO Committee meeting held on 13.01.2022, hereby issues CONSENT FOR ESTABLISHMENT for expansion to the industry under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products as mentioned at Para (2) only.

6. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

Sd/-
MEMBER SECRETARY

To
M/s. Rock Crushing India Pvt. Ltd.,
Sy. No. 368, 268/1, Chinnaravirala (V), Hayathnagar (M),
Rangareddy District.

// T.C.F.B.O.//

V. S. Reddy
Joint Chief Environmental Engineer

SCHEDULE - A

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - BWater:

1. The source of water is Bore well and the maximum permitted water consumption after expansion, shall not exceed the following:

S. No	Purpose	Quantity
a)	Process & Washing (Water spraying)	20.0 KLD
b)	Domestic	6.0 KLD
	Total	26.0 KLD

2. The maximum waste water generation after expansion, shall not exceed the following:

S. No	Source	Quantity	Disposal Option
a)	Domestic	4.0 KLD	Septic tank followed by soak pit.

3. The industry shall provide separate flow meters to record water consumption for sprinkling to control air pollution and for domestic purposes.
4. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

Air:

5. The industry shall comply with the following:

S. No.	Source of Pollution	Control equipment / system
1	Fugitive emissions	<ul style="list-style-type: none"> • Water sprinkling for suppression of the dust from the crushing operations and at the transfer points • Cladding to the vibrating screen and Dust Conveyor. • Closed dust bunker for the collection of the dust. • Regular cleaning and wetting of the ground within the premises. • 5 m width of green belt

6. Industry shall provide wind breaking wall of at least 20 feet height towards habitation.
7. The drop height of the material shall be minimized during loading and unloading operations. The industry shall carryout water sprinkling at the time of un-loading and loading of material from / in the truck / tipper. The water shall be sprayed in the form of mist using suitable motor. Periodical cleaning of nozzles of water sprinklers shall be carried out to avoid choking.
8. The industry shall not cause any air pollution / dust nuisance to the surrounding environment. The suspended particulate matter measured between 3 m and 10 m from any process equipment of a stone crushing unit shall not exceed 600 mg/m^3 .

Solid / Hazardous waste:

9. The industry shall provide elevated closed bunker for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks by bringing below the bunker.
10. The dust accumulated in the crushing area shall be collected and disposed regularly.

Other conditions:

11. The proponent shall construct BT / metal roads within the premises. The approach road to the crusher shall be properly maintained with regular water sprinkling for dust suppression.
12. The industry shall comply with all the directions issued by the Board from time to time.

Sd/-
MEMBER SECRETARY

To
M/s. Rock Crushing India Pvt. Ltd.,
Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M),
Rangareddy District.

// T.C.F.B.O.//
K. Reddy
Joint Chief Environmental Engineer



CONSENT ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: 210822870990

Dt.19.08.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under **M/s. Rock Crushing India Pvt. Ltd. Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	2.0	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1	Rough stone, Road material & Rock sand	6 Lakh MT/annum

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consents is valid for a period ending with the 31st January, 2031.

Sd/-
MEMBER SECRETARY

To
M/s. Rock Crushing India Pvt. Ltd.
Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M),
Rangareddy District

///T.C.F.B.O///

B. S. Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

Cw

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt. 18.02.2016. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. 18.02.2016 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 13.0 KLD

S.No	Purpose	Quantity
1	water sprinkling	10.0 KLD
2	Domestic	3.0 KLD
	Total:	13.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs. 4,09,200/- for a period upto 31.01.2026.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall maintain water sprinklers to the dust conveyer belt for minimizing of dust.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain water sprinklers at raw material feeding section.
11. The industry shall maintain metal roads within the premises.
12. The industry shall maintain wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
14. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
16. The industry shall take necessary measures to control fugitive emissions.
17. The industry shall take all precautionary and safety measures during process operations.
18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Rock Crushing India Pvt. Ltd.
Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M),
Rangareddy District

///T.C.F.B.O///

B. B. Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

Cw



GOVERNMENT OF TELANGANA
FACTORIES DEPARTMENT

From
Director of Factories
Block No: 304, 3rd Floor,
Maitrivihar Comercial Complex,
Besides Passport Office (Aditya Trade Center)
Ameerpet, Hyderabad - 500038

To
The Occupier
Rock Crushing (India) Pvt
Ltd
IN SY NOs : 235, 268,
CHINNARAVIRALA (V),
HAYATHNAGAR (M),
RANGA REDDY
DISTRICT, TELANGANA
STATE - 500 076.

Lr.No. D.Dis.B3/RR/5921/2021, Dated: 25/01/2022

Sir,

Sub: Factories Act, 1948 - Plans of Rock Crushing (India) Pvt Ltd, Door No: Sy.Nos. 235, 268, ,
Chinnaravirala, Chinnaravirala(V), Hayathnagar(M), Rangareddy(D) - 500076 , Approved
Regarding.

Ref: FRL00017958

* * *

Revised plans are approved for 2849 HP under the Factories Act, 1948 subject to conditions that

- 1.Dust control chambers and equipment shall be provided for storage of stone dust
- 2.Hoods shall be provided over all belt conveyors to prevent rising of dust
- 3.Water sprinklers shall be provided on internal roads,yard and over dust rising areas
- 4.Substantial common type stair cases with double hand rails shall be provided to all platforms
- 5.Secure covers shall be provided above all silos, bins and hoppers
- 6.Proper ramps with substantial hand rails/retaining walls on both sides shall be provided to crusher bunker
- 7.Fire safety precautions shall be provided as per Rule 61
- 8.Pre employment and periodical medical examination shall be done to all workers as per norms
- 9.Structural stability of all buildings/equipment and monitoring of condition shall be ensured

Signature valid

SIGNED ON 25-01-2022
BY B RANGARAJU
TELANGANA STATE FACTORIES DEPARTMENT,
HYDRABAD

Note:

- 1) In respect of new factories manufacturing activity shall not be commenced unless a notice of occupation (License application in Form No: 2) accompanied by challan for requisite fee, etc., are submitted under Section 7 read with rule 4 (1) & (6) to the Inspector of Factories concerned.
- 2) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY 30TH RESPONDENT
DATED 11.12.2025**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The 30th Respondent